



राजपत्र, हिमाचल प्रदेश

हिमाचल प्रदेश राज्य शासन द्वारा प्रकाशित

वीरवार, 11 जून, 2026 / 21 ज्येष्ठ, 1948

हिमाचल प्रदेश सरकार

OFFICE OF MUNICIPAL COUNCIL NAGROTA BAGWAN, DISTT. KANGRA (H.P.)

NOTIFICATION

Dated 07th May, 2026

No. MCNB/2026/735.—In exercise of the powers conferred by section under section 202 read with section 217 of the Himachal Pradesh Municipal Act, 1994 and all other powers enabling

it in this behalf, the Municipal Council Nagrota Bagwan proposes to make the draft "The Municipal Council Nagrota Bagwan (Registration and Control of Pet Dogs) Bye-Laws 2025" and as required under section 202 of Himachal Pradesh Municipal Act 1994, the Draft Bye-Laws are hereby published for the information of all the persons likely to be affected thereby; and notice is hereby given that the said Draft Bye-Laws will be taken into consideration, after the expiry of thirty (30) days from the date of their publication in the Rajpatra, Himachal Pradesh, together with any objections/suggestions which may within the aforesaid period be received in respect there to.

The objections/suggestions in this behalf should be addressed to the Executive Officer, Municipal Council Nagrota Bagwan, Tehsil Nagrota Bagwan, Distt. Kangra, Himachal Pradesh-176047.

Draft "The Municipal Council Nagrota Bagwan (Registration and Control of Pet Dogs) Bye-Laws 2025"

1. Short title and Commencement:—

- (i.) These Bye-laws maybe called "The Municipal Council Nagrota Bagwan (Registration and Control of Pet Dogs) Bye-laws, 2025."
- (ii) These shall come into force from the date of their publication in the official gazette of Himachal Pradesh.

2. Definitions-In these bye-laws, unless the context otherwise quires:

- (i) "Act" means the Himachal Pradesh Municipal Council Act, 1994, (section 202(t)).
- (ii) "Section" means these action of the Act.
- (iii) "Family" means the owner, his/her parents, spouse, sons, daughters, brothers and sisters living in one premises.
- (iv) "Owner" means the person who owns a registered/unregistered dog and includes a person in whose custody, charge or possession a dog is found.
- (v) "Pet Dog" means a male or female dog kept by a person within the area of Municipal Council Nagrota Bagwan and other than stray dogs.
- (vi) "Registration Authority" means any officers appointed by the Executive Officer, Municipal Council Nagrota Bagwan.
- (vii) The words and expressions not defined in these byelaws shall have the same meaning as assigned to them in the HP Municipal Council Act, 1994.

3. Procedure for Registration of Dogs :—On and from the date of publication of these bye-laws, registration of Pet Dog(s) (hereinafter mentioned as dog) above the age of three months, kept within the jurisdiction of Municipal Council Nagrota Bagwan shall be compulsory. The owner of Dog, on or before the first day of April of every year or within seven days of its arrival, register such dog in a Form as prescribed by the Municipal Council Nagrota Bagwan (Annexure-A)

accompanied by a fee of Rs. 500 per dog as one time registration fees along with two recent photographs of the dog and a copy of vaccination certificate from a Government Veterinary Practitioner or Veterinary Practitioner duly registered with Indian Veterinary Council (IVC) or State Veterinary Council (SVC). Further, an amount of Rs 200 per dog shall be charged as license fees annually. However, a blind person keeping dog and using solely for his/her guidance shall be exempted from the payment of registration fee. On registration, the Registration Authority shall issue a metal token to be attached with the collar to be worn by the dog and in case of loss or destruction of the token; a duplicate token shall be issued to the owner on submission of an application alongwith a fee of Rs. 300 per token. The registration once made shall remain valid for full lifespan of the dog. In case of death of the dog, the owner of the dog shall immediately inform the Registration Authority. A family may keep maximum of two dogs.

1. Any registered dog found straying at large shall be liable to be seized and kept at a place set for this purpose.

2. Duties and responsibilities of the owners:—

- (i) The owner of the pet dog shall be responsible for the controlled breeding, immunization, neutering and licensing in accordance with the provisions of these Bye-Laws.
 - (ii) Any dog not wearing metal ticket or registration in accordance with clause 3 of these Bye- laws may, if found in any public place be removed and will be liable to be dealt under the orders of the Veterinary Public Health Officer, Municipal Council Nagrota Bagwan, if not claimed within 7 days by the owner.
 - (iii) For the purpose of these bye-laws any person in possession or in charge of the dog, during the absence of the real owner within the limits of Municipal Council Nagrota Bagwan, shall be deemed to be the owner of the dog.
 - (iv) It shall be mandatory for each owner to carry disposable bags during the time when the dog is put on MC streets/Path/Road.
 - (v) The owner of the dog shall not allow the dog to defecate in public places such as residential areas, green belts, parks, streets, roads, road beams and other common places etc. In case the dog defecates at the above specified places, the owner shall arrange to get the excreta of the dog removed from the said place at his own level. No owner shall allow the dog to defecate near the residences of other persons, his/her neighbors to his/her/their annoyance
3. The owner of the registered dog shall keep the dog under his/her control at all times so that it does not intimidate, annoy, hurt or bite any person. The Municipal Council Nagrota Bagwan shall not be held responsible for any loss, damage or injury caused by a registered dog to any person or to his/her property and sole liability to compensate the victim will remain with the owner of the registered dog.
- 4. Guidelines for breeders.—**
- (i) A breeder must be registered with Municipal Council Nagrota Bagwan. Breeder must maintain full record of the number of pups born/died from individual bitches. He shall also maintain proper record of pedigree and vaccination.

- (ii) Breeder must maintain record of the person buying the pups. He should ensure that the buyer has required knowledge for the upkeep of pups.
- (iii) Breeder must pay Rs.1000/-as one-time registration charges of the Municipal Council Nagrota Bagwan besides Rs. 250/- per dog as annual fees every year. This fee to be paid by the breeding shall be over and above the registration fee/annual license fee provided in 3 above.

5. Guidelines for Dog Care Centre:—

- (i) A dog care Centre must be registered with Municipal Council Nagrota Bagwan. Owner of dog care centre must maintain full record of the number of dogs. He shall also maintain proper record of pedigree and vaccination.
 - (ii) No dog care centre is allowed insiders identical houses and flats.
 - (iii) Owner of dog care centre must pay Rs.1000/-as one time registration charges of the Municipal Council Nagrota Bagwan besides Rs. 250/- license fee every year.
 - (iv) Owner of dog care centre must obtain no objection certificate from the concerned ward councilor. Permission to operate dog care centre shall be subject to approval of Municipal Council Nagrota Bagwan.
6. The owner of the registered dog shall ensure proper space, accommodation, food and medical treatment to the dog.
 7. The Registration Authority or an officer/official authorize by him shall keep the details of all the seized dogs duly entered in a register with a brief description of the dog, date of seizure, reasons of seizure and the manner in which it is disposed of.
 8. The dog after its death shall not be thrown in the open or in the garbage bins of Municipal Council Nagrota Bagwan. Dead dog shall be buried at notified/earmarked places up to a depth of at least 3 ft. in a hygienic manner. The Municipal Council Nagrota Bagwan may provide a van for the disposal/burial of dead dogs in the earmarked dog burial grounds on the request so received by it. The owner shall pay charges for availing the services of the van at the rates prescribed by the Executive Officer, Municipal Council Nagrota Bagwan and so revised from time to time.
 9. The Registration Authority or a Veterinarian, Health Supervisor, Chief Sanitary Inspector, Sanitary Inspector/Supervisor or any other officer of the Municipal Council Nagrota Bagwan authorized by the Registration Authority, may inspect the premises of the owner of any dog and such owner shall allow that person to enter and inspect his/her premises at all reasonable times. Such officer/official shall also be authorized to search the places where dogs are kept without registration and to seize them.

10. Penalty:—Any contravention of these Bye-Laws including the failure to register the dog, failure to follow guidelines for breeders, guidelines for dog care centre as per clause 3, 7, 8 above, shall be punishable with fine which may extend to Rs. 500/- and in case of continuous breach additional fine which may extend to Rs. 100/- per day till such contravention or breach continues shall be imposed.

Note:—Citizens, breeders, or suppliers shall not keep, adopt, sell, or supply any breed of dogs banned by the Government of India or the State Government. In case of violation, a penalty of Rs. 1,000/- shall be imposed. Further, any injury or damage caused by such pet animals shall be the sole responsibility of the pet owner.

Sd/-
Executive Officer,
Municipal Council, Nagrota Bagwan.

ANNEXURE—A

To
The Registration Authority,
Municipal Council Nagrota Bagwan,
Distt. Kangra, (H.P.)

Attach two
passport size
Photographs
of Pet Dog

Subject.—Application for Registration of Pet Dog.

Sir,

This is to request you that I am keeping a Pet Dog in my house situated in Ward No.

Municipal Council Nagrota Bagwan. The particulars of my Pet Dog are as under:—

1. Name of Pet Dog : _____
2. Breed : _____
3. Color and Identification of Mark : _____
4. Age : _____
5. Immunization Record : _____
6. Name and address of the Veterinary Doctor : _____
7. Veterinary Council Registration No. : _____
8. Anti Rabies Vaccination done on : _____
9. Signature of the Veterinary Doctor : _____
10. I here by deposit Rs.200/-in cash, with the request to register my pet in Municipal Council Nagrota Bagwan records.

Dated: _____

(Signature of the Applicant)

Name:
Address:
Contact No.:

FOR OFFICE USE ONLY

Receipt No. _____ Date: _____
Badge Number allotted to pet Dog: _____

Signature of Issuing Officer.

ANNEXURE-B

Undertaking from the owner of the Dog for registration

1. I do not have more than two dogs.
2. I shall keep the dog protected by getting it vaccinated against rabies from a Govt. Veterinary Practitioner or Veterinary Practitioner duly registered with Indian Veterinary Council (IVC) or State Veterinary Council (SVCP)
3. I will furnish the vaccination certificate on demand during Inspection by Registration Authority or any officer/official of the Municipal Council Nagrota Bagwan duly authorized by the Registration Authority or within a period of 10 days from such Inspection, failing which registration of the dog may be cancelled.
4. I will keep the dog chained//leashed while taking it outside. All ferocious dogs shall be duly muzzled and a stick shall be carried by the Escort accompanying the dog while taking it out.
5. I will ensure that the dog will wear a collar affixed with the metal token issued by the Registration Authority at all the times.
6. I will compensate the person if a dog bites or causes/harm to any person or to the property of any person.
7. I shall keep the dog under my control all the times, so that it does not intimidate, annoy, hurt or bite any person. I shall not make Municipal Council Nagrota Bagwan responsible for any loss, damage or Injury caused by a registered dog to any person or to his/her property and sole liability to compensate the victim will remain with me.
8. I shall not indulge in breeding of dogs for commercial purposes and trading of dogs within the area of Municipal Council Nagrota Bagwan. In case it is found that dog is being kept for breeding or trading/commercial purposes by me, the Registration Authority shall impound my dog/s besides imposing a fine as fixed by the Executive Officer Municipal Council Nagrota Bagwan upon me.
9. I shall not allow the dog to defecate in public places such as residential areas, green belts, parks, streets, roads, road beams and other common places etc. In case the dog

defecates at the above specified places, I shall arrange to get the excreta of the dog removed from the said place at my own level. I shall not allow the dog to defecate near the residences of other persons, neighbours to their annoyance.

10. I shall ensure proper space, accommodation, food and medical treatment to the dog.
11. I shall allow the registration authority or a Veterinarian, Health Supervisor, Chief Sanitary Inspector, Sanitary Inspector/Supervisor or any other officer of the Municipal Council Nagrota Bagwan authorized by the Registration Authority to inspect the premises of my dog and I shall allow that person to enter and inspect my premises at all reasonable times.

Signature of the Owner of the Pet Dog.

Annexure-C

Attach two
passport size
Photographs
of Applicant

To
The Registration Authority,
Municipal Council Nagrota Bagwan (H.P.)

Subject.—Application for Registrations Dog Breeder.

Sir,

This is to request you that I want to register as Dog Breeder in M.C. Nagrota Bagwan. The Particulars of the dog are as under:—

1. Name of Dog Breeder : _____
2. Size and Layout of premises : _____
Alongwith detail of surface, floor, number of
physical barriers (Doors or gates) etc.
3. Detail of staff alongwith qualification/experience : _____
4. Detail of Dogs : _____
5. Immunization record : _____
6. Capacity of premises : _____
7. Name and address of the Veterinary : _____
Doctor
8. Veterinary Council Registration No. : _____
9. Anti Rabies Vaccination done on : _____
10. Signature of the Veterinary Doctor : _____
11. I hereby deposit Rs.1000/-in cash, withtheir request to register as Dog Breeder in
Municipal Council Nagrota Bagwan records.

12. I here by undertake to follow all guidelines mentioned in "The Municipal Council Nagrota Bagwan (Registration and Control of Pet Dogs) Bye-Laws, 2022".

Dated: _____

(Signature of the Applicant)

Name:

Address:

Contact No. :

FOR OFFICE USE ONLY

Receipt No. _____ Date: _____

Number allotted to Dog Breeder: _____

Signature of Issuing Officer.

ANNEXURE-D

To

The Registration Authority,
Municipal Council Nagrota Bagwan,
Distt. Kangra, (H.P.).

Attach two
passport size
Photographs
of Applicant

Subject.—Application for Registration of Dog Care Centre.

Sir,

This is to request you that I want to register Dog Care Centre namely at Ward No. _____ Municipal Council Nagrota Bagwan. The particulars of Dog Care Centre are as under:—

1. Name of Dog Care Centre : _____
2. Size and Layout of premises along with detail of surface, floor, number of Physical barriers (Doors or gates) etc. : _____
3. Detail of staff alongwith qualification/ experience : _____
4. Capacity of premises : _____

5. I hereby deposit Rs. 500/-in cash, with the request to register Dog Care Centre in Municipal Council records.

6. I hereby under take to follow all guidelines mentioned in "**Municipal Council Nagrota Bagwan (Registration and Control of Pet Dogs) Bye Laws 2025**"

Dated: _____

(Signature of the Applicant).

Name:

Address:

Contact No.:

FOR OFFICE USE ONLY

Receipt No. _____ Date: _____

Number allotted to Dog Care Centre: _____

Signature of Issuing Officer.

TRANSPORT DEPARTMENT**NOTIFICATION***Shimla-2, 2nd June, 2026*

No. TPT-C(17)-2/2025-L.—In continuation to this department notification No. TPT-A(1)-3/2015 dated 29-05-2023, the Governor, Himachal Pradesh, in exercise of the power conferred upon him under Section-68 of Motor Vehicles Act, 1988 (Act No.-59 of 1988) and all other powers enabling him in this behalf, is pleased to nominate the following non-official members of the Regional Transport Authority Sirmaur, District Sirmaur which shall exercise powers and perform functions enumerated in sub-section-2 of above Section, of the act ibid, as under:—

REGIONAL TRANSPORT AUTHORITY (RTA), SIRMAUR

1. Sh. Rameshwar Sharma, V.P.O. Sataun, Tehsil Kamraon, District Sirmaur, H.P. (Mob. No. 86288-12321).

2. Sh. Dalip Singh Chauhan s/o Late Sh. Amar Singh, V.P.O. Haripurdhar, Sub-Tehsil Haripurdhar, District Sirmaur, H.P. (Mob No. 98163-90447).

Non-official Members shall hold office for a period of two years from the date of appointment and shall be entitled to travelling allowance and halting allowance as provided in rule 56 of the Himachal Pradesh Motor Vehicles Rules, 1999.

By order,
Sd/-

(R.D. NAZEEM),
Addl. Chief Secretary (Transport).

Election Department, Government of Himachal Pradesh
Block No. 38, SDA Complex, Kasumpti, Shimla-171 009

NOTIFICATION*Dated, the 3rd June, 2026*

No. 5-35/2017-ELN (Comp No. 346607).—On the recommendations of Departmental Promotion Committee, the Governor, Himachal Pradesh, is pleased to order promotion of Shri Dorje Thakur, Assistant Chief Electoral Officer, Class-I (Gazetted) to the post of Deputy Chief

Electoral Officer-cum-Deputy Secretary (Election), Class-I (Gazetted) in the pay matrix level 23 (old pay scale ₹ 15600-39100/- + ₹ 7600/- Grade Pay) + ₹ 2500/- Secretariat Pay in the Election Department against the vacant post of Deputy CEO-cum-Deputy Secretary(Election) with immediate effect.

The Governor, Himachal Pradesh, is further pleased to order posting of aforesaid officer as Deputy Chief Electoral Officer-cum-Deputy Secretary (Election) in the Election Department Headquarters, Shimla against vacancy.

The aforesaid officer will have to exercise option for fixation of pay under the provisions of saving clause of FR-22 (I) (a) (1) within a period of one month from the date of joining as Deputy CEO-cum-Deputy Secretary(Election).

By order,
Chief Electoral Officer-cum-
Principal Secretary (Election).

**Election Department, Government of Himachal Pradesh
Block No. 38, SDA Complex, Kasumpti, Shimla-171 009**

NOTIFICATION

Dated, the 3rd June, 2026

No. 5-18/2007-ELN (Comp No. 137593).—On the recommendations of Departmental Promotion Committee, the Governor, Himachal Pradesh, is pleased to order promotion of Smt. Usha Chauhan, Tehsildar (Election), Class-I (Gazetted), District Election Office, Solan to the post of Electoral Officer, Class-I (Gazetted) in the pay matrix level-17 (pre revised pay scale of ₹ 10300-34800+5400/- Grade Pay) + ₹ 2000/- Secretariat Pay in the Election Department, against vacancy, with immediate effect.

The Governor, Himachal Pradesh, is further pleased to order posting of aforesaid officer as Electoral Officer, Class-I (Gazetted) in the Election Department Headquarters, Shimla against vacancy.

The aforesaid officer will have to exercise option for fixation of pay under the provisions of saving clause of FR-22 (I) (a) (1) within a period of one month from the date of joining as Electoral Officer.

By order,
Chief Electoral Officer-cum-
Principal Secretary (Election).

**Election Department, Government of Himachal Pradesh
Block No. 38, SDA Complex, Kasumpti, Shimla-171 009**

NOTIFICATION

Dated, the 3rd June, 2026

No. 5-25/2010-ELN (Comp No. 346684).—On the recommendations of Departmental Promotion Committee, the Governor, Himachal Pradesh, is pleased to order promotion of

Shri Upender Nath Shukla, Electoral Officer, Class-I (Gazetted) to the post of Assistant Chief Electoral Officer, Class-I (Gazetted) in the pay matrix level pay 21 (old pay scale of ₹ 15600-39100/- + ₹ 6600/- Grade Pay) + ₹ 2500/- Secretariat Pay in the Election Department, against vacancy, with immediate effect.

The Governor, Himachal Pradesh, is further pleased to order posting of aforesaid officer as Assistant Chief Electoral Officer, Class-I (Gazetted) in the Election Department Headquarters, Shimla against vacancy.

The aforesaid officer will have to exercise option for fixation of pay under the provisions of saving clause of FR-22 (I) (a) (1) within a period of one month from the date of joining as Assistant Chief Electoral Officer.

By order,
Chief Electoral Officer-cum-
Principal Secretary (Election).

ब अदालत श्री विकास शर्मा, हि0प्र0से0, उपमण्डल दण्डाधिकारी, भरमौर,
जिला चम्बा, हिमाचल प्रदेश

तारीख पेशी : 01-07-2026

श्रीमती श्रेष्ठा देवी पुत्री स्वर्गीय श्री राम कृष्ण, निवासी गांव एवं डाकघर भरमौर, ग्राम पंचायत भरमौर, जिला चम्बा (हि0प्र0)।

बनाम

जनसाधारण आम जनता

उनवान मुकद्दमा : जन्म एवं मृत्यु पंजीकरण (Birth and Death Registration).

जैसा कि श्रीमती श्रेष्ठा देवी पुत्री स्वर्गीय श्री राम कृष्ण, निवासी गांव एवं डाकघर भरमौर, ग्राम पंचायत भरमौर, जिला चम्बा (हि0प्र0) ने ग्राम पंचायत भरमौर, विकास खण्ड भरमौर, जिला चम्बा, हि0प्र0 में अपना जन्म पंजीकरण (जन्म तिथि 13-10-1969) दर्ज करवाने हेतु अधोहस्ताक्षरी के समक्ष प्रार्थना-पत्र प्रस्तुत किया है। अगर उक्त जन्म पंजीकरण सम्बन्धी किसी व्यक्ति विशेष या आम जनता को किसी प्रकार का उजर/एतराज हो तो वह दिनांक 01-07-2026 को प्रातः 11.30 बजे हाजिर अदालत होकर अपना उजर/एतराज पेश करे। उजर/एतराज पेश न होने की सूरत में कार्यवाही एकतरफा अमल में लाई जाएगी।

आज दिनांक 01-06-2026 को मेरे हस्ताक्षर व मोहर अदालत द्वारा जारी किया गया।

मोहर।

हस्ताक्षरित / -
(विकास शर्मा, हि0प्र0से0),
उप-मण्डल दण्डाधिकारी,
भरमौर, जिला चम्बा (हि0प्र0)।

In the Court of Sub-Divisional Magistrate, Bhattiyat at Chowari, District Chamba (H.P.)

In the matter of :

Tripta Devi d/o Sh. Hira Ram, r/o Vill. Banuni, P.O. Awan, Tehsil Bhattiyat, Distt. Chamba (H.P.).

Versus

General Public

Proclamation for the delayed birth registration under Section 13(3) of the Registration of Births and Deaths Act, 1969.

Whereas, an application of Tripta Devi d/o Sh. Hira Ram, r/o Vill. Banuni, P.O. Awan, Tehsil Bhattiyat, Distt. Chamba (H.P.) has been received in this office through Additional registrar (Birth & Death)-cum-Medical Officer of Health Chamba, Distt. Chamba (H.P.) for the delayed registration of her birth in accordance with Section 13(3) of the Registration of Births and Deaths Act, 1969.

Whereas, it has been stated in the application that Tripta Devi was born on 07-11-1965, but the registration of her birth could not be done within the prescribed period as stipulated under the Act and Rules made thereunder.

Now, therefore, in order to verify and confirm the accuracy of the information provided, this proclamation is hereby issued for the general information of the public at large. Any person having any objection or relevant information with regard to the delayed registration of the aforesaid birth is hereby called upon to submit the same in writing to the undersigned within 30 (thirty) days from the date of issuance of this notice.

In case no objection is received within the stipulated period, it shall be presumed that no objection exists, and the matter shall be proceeded with further in accordance with law.

Issued under my hand and seal on this 20th day of May, 2026.

Seal.

Sd/-
Sub-Divisional Magistrate,
Bhattiyat At Chowari, District Chamba (H.P.).

ब अदालत कार्यकारी दण्डाधिकारी, बड़सर, जिला हमीरपुर, हिमाचल प्रदेश

किस्म मुकद्दमा : जन्म पंजीकरण

रत्तनी देवी

बनाम

आम जनता

प्रार्थना-पत्र.—जन्म एवं मृत्यु पंजीकरण अधिनियम, 1969 की जेर धारा 13(3) के अंतर्गत नाम व जन्म तिथि पंजीकरण बारे।

प्रार्थिया श्रीमती रत्तनी देवी पुत्री स्व० श्री सजनू राम, निवासी गांव हार, डाकघर बुम्बलू, तहसील बड़सर, जिला हमीरपुर, हिमाचल प्रदेश ने अधोहस्ताक्षरी की अदालत में आवेदन पत्र मय ब्यान हल्फी इस आशय से गुजरा है कि उसका जन्म दम्पति श्री सजनू राम व श्रीमती तुलसी देवी के परिवार में दिनांक 01-01-1961 को हुआ है, परन्तु उस समय अज्ञानतावश उसके नाम व जन्म तिथि का पंजीकरण ग्राम

पंचायत कलौहण के अभिलेख में दर्ज न करवाया गया है। प्रार्थिया का आवेदन है कि सचिव ग्राम पंचायत कलौहण को उसके नाम व जन्म तिथि पंजीकरण बारे आदेश दिए जावें।

अतः इस इशतहार के माध्यम से सर्वसाधारण व आम जनता को सूचित किया जाता है कि यदि किसी को भी श्रीमती रत्तनी देवी पुत्री स्व० श्री सजनू राम के नाम एवं जन्म तिथि 01-01-1961 के पंजीकरण बारे एतराज हो तो वह अपना उजर/एतराज अधोहस्ताक्षरी की अदालत/कार्यालय बडसर में किसी भी कार्य दिवस को असालतन या वकालतन दिनांक 23-06-2026 से पूर्व कर सकता है। उक्त वर्णित दिनांक के उपरांत पेश कोई भी एतराज मान्य नहीं होगा व आवेदन पत्र पर नियमानुसार एकतरफा कार्यवाही अमल में लाई जायेगी।

यह नोटिस आज दिनांक 23-05-2026 को मेरे हस्ताक्षर व कार्यालय मोहर से जारी हुआ।

मोहर।

हस्ताक्षरित/—
कार्यकारी दण्डाधिकारी,
बडसर, जिला हमीरपुर (हि०प्र०)।

ब अदालत कार्यकारी दण्डाधिकारी एवं तहसीलदार नादौन, तहसील नादौन, जिला हमीरपुर (हि०प्र०)

श्रीमती वीना देवी पुत्री श्री हरी राम, गुला देवी, महाल चडूह, डाकघर बडा, तहसील नादौन, जिला हमीरपुर (हि०प्र०)।

बनाम

आम जनता

विषय.—प्रार्थना-पत्र जेर धारा 13(3) जन्म एवं मृत्यु पंजीकरण अधिनियम, 1969.

श्रीमती वीना देवी पुत्री श्री हरी राम, गुला देवी, महाल चडूह, डाकघर बडा, तहसील नादौन, जिला हमीरपुर (हि०प्र०) का आवेदन पत्र समस्त रिकार्ड व शपथ पत्र सहति इस कार्यालय में प्राप्त हुआ है वीना देवी अपनी जन्म तिथि 10-01-1968 को ग्राम पंचायत फस्टे के रिकार्ड में दर्ज नहीं करवा सकी तथा अब वह अपनी उक्त जन्म तिथि 10-01-1968 को सम्बंधित ग्राम पंचायत फस्टे में दर्ज करवाना चाहती है।

अतः इस सरकारी इशतहार गजट द्वारा आम जनता को सूचित किया जाता है कि उपरोक्त श्रीमती वीना देवी पुत्री श्री हरी राम की जन्म तिथि 10-01-1968 को ग्राम पंचायत फस्टे के रिकार्ड में दर्ज करने बारे कोई आपत्ति हो तो वह असालतन या वकालतन दिनांक 02-07-2026 को तहसील कार्यालय नादौन, जिला हमीरपुर को प्रातः 10.00 बजे उपस्थित होकर अपना उजर पेश कर सकता है। आम जनता की ओर से कोई भी उजर या एतराज न आने की सूरत में एकतरफा कार्यवाही अमल में लाई जायेगी एवं श्रीमती वीना देवी की जन्म तिथि 10-01-1968 को ग्राम पंचायत फस्टे में दर्ज करने के आदेश नियमानुसार पारित कर दिए जाएंगे।

यह इशतहार मोहर अदालत व मेरे हस्ताक्षर से आज दिनांक 02-06-2026 को जारी हुआ।

मोहर।

हस्ताक्षरित/—
कार्यकारी दण्डाधिकारी,
तहसील नादौन, जिला हमीरपुर (हि०प्र०)।

ब अदालत तहसीलदार एवं सहायक समाहर्ता प्रथम श्रेणी, नादौन,
तहसील नादौन, जिला हमीरपुर (हि0प्र0)

आगामी सुनवाई : 27-06-2026

श्रीमती अनीता देवी पुत्री श्री हरी सिंह, निवासी महाल व डाकघर वसारल, तहसील नादौन, जिला हमीरपुर (हि0प्र0)।

बनाम

आम जनता

विषय.—प्रार्थना-पत्र जेर धारा 13(3) जन्म एवं मृत्यु पंजीकरण अधिनियम, 1969.

श्रीमती अनीता देवी पुत्री श्री हरी सिंह, निवासी महाल व डाकघर वसारल, तहसील नादौन, जिला हमीरपुर (हि0प्र0) का आवेदन पत्र समस्त रिकार्ड व शपथ पत्र सहित इस कार्यालय में प्राप्त हुआ है। जिसमें उल्लेख है कि उसकी जन्म तिथि 15-09-1975 ग्राम पंचायत वसारल के रिकार्ड में दर्ज न करवा सकी है तथा अब उक्त जन्म तिथि 15-09-1975 को सम्बन्धित ग्राम पंचायत में दर्ज करवाना चाहती है।

अतः इस इशतहार द्वारा आम जनता को सूचित किया जाता है कि यदि किसी व्यक्ति को उपरोक्त श्रीमती अनीता देवी की जन्म तिथि 15-09-1975 को ग्राम पंचायत वसारल में दर्ज करने बारे कोई आपत्ति हो तो वह असालतन या वकालतन दिनांक 27-06-2026 को तहसील नादौन, जिला हमीरपुर को दोपहर 2.00 बजे उपस्थित होकर अपना उजर पेश कर सकता है। कोई भी उजर या एतराज न आने की सूरत में एकतरफा कार्यवाही अमल में लाई जाएगी एवं श्रीमती अनीता देवी पुत्री हरी सिंह की जन्म तिथि 15-09-1975 को ग्राम पंचायत वसारल में दर्ज करने के आदेश नियमानुसार पारित कर दिए जाएंगे।

यह इशतहार मोहर अदालत व मेरे हस्ताक्षर से आज दिनांक 02-06-2026 को जारी हुआ।

मोहर।

हस्ताक्षरित/—

तहसीलदार एवं सहायक समाहर्ता प्रथम श्रेणी,
तहसील नादौन, जिला हमीरपुर (हि0प्र0)।

**In the Court of Naib Tehsildar-cum-Executive Magistrate, Dhatwal at Bijhari,
Distt. Hamirpur (H.P.)**

In the matter of:

Preeto Devi

Versus

General Public

Notice to General Public:

Preeto Devi d/o Sh. Prem Chand, r/o Village Khalout, P.O. Sathwin, Tehsil Dhatwal at Bijhari, Distt. Hamirpur H.P., has applied in this office for the entry of her date of birth, which took place on 25-12-1969, but due to ignorance it could not be entered in the record of Gram Panchayat Sathwin. In this regard, the applicant Preeto Devi has submitted the requisite documents mentioning her date of birth as 25-12-1969.

General Public is hereby informed through this notice that if anyone has any objection regarding the entry of date of birth of the applicant *i.e.* 25-12-1969, they can either in person or through counsel can file their objections before the undersigned within 30 days from the date of publication of this notice, otherwise the matter shall be proceeded further accordingly.

Issued under my hand and seal of the court on 10-06-2026.

Seal.

Sd/-
Executive Magistrate,
Dhatwal at Bijhari, Distt. Hamirpur (H.P.).

**In the Court of Assistant Collector 2nd Grade, Shimla (Urban),
Tehsil & District Shimla, Himachal Pradesh**

In the matter of :

Partiton

Case No. 8P/2024

Date of Hearing : 04-06-2026

Veena Devi w/o Sh. Romesh Chand through GPA Sh. Vishal Romesh Sood, r/o 207, 208,
Amrit Nagar Mansarovar Khejdon Ka Bas Jaipur, Rajasthan. . . *Applicant.*

Versus

Sh. Bharat Jai Shah s/o Sh. Jayanti Lal Shash, r/o Jaal Apartment, Sada Nand Road, Villa
Parle East Mumbai (400057) Property situated at Mohal Krishana Nagar, Tehsil Shimla (Urban),
Distt. Shimla. . . *Respondent.*

The undersigned has fixed the date of Partition property *i.e.* possession of land
Khata/Khatoni No. 3 min/45 Khasra No. 416, area measuring 425-00 situated at Mohal Station
Ward Boileauganj Khas, Shimla, Tehsil Shimla (Urban) on 23-07-2026 at 11.00 A.M. at Tehsil
office Shimla Urban.

The court of undersigned has been made satisfied that the service of the above respondents
cannot be served in an ordinary way of process. Hence this publication hereby issued against the
above named respondents and directed to appear personally or through authorized agents before this
court on 23-07-2026 at 11.00 A.M. In case if, Failed to appear on the aforesaid date and that you
have nothing to say in this end and you would be proceeded *ex-parte* and correction of revenue
entry in favour of applicant accordingly.

Given under my hand and seal of the Court today on 04-06-2026.

Seal.

Sd/-
Assistant Collector 2nd Grade,
Shimla (Urban), District Shimla (H.P.).

ब अदालत नायब तहसीलदार एवं सहायक समाहर्ता (द्वितीय वर्ग), उप-तहसील बीहडूकलां,
जिला ऊना (हि0प्र0)

मुकद्दमा नं0 : 809549/NTBC/2026

किस्म दावा : नाम दुरुस्ती

तारीख पेशी : 16-06-2026

श्रीमती रक्षा देवी

बनाम

आम जनता

विषय.—प्रार्थना-पत्र नाम दुरुस्ती करवाने बारे।

उपरोक्त मुकद्दमा उनवान वाला में प्रार्थिया ने एक प्रार्थना-पत्र बराए नाम दुरुस्ती इस न्यायालय में दायर किया है जिसमें उसने अपना नाम श्रीमती रक्षा देवी पत्नी श्री अमर चन्द, वासी महाल वुसल, मौजा टीहरा, जिला ऊना (हि0प्र0) बताया है। जबकि उसका नाम राजस्व अभिलेख महाल वुसल जमाबन्दी वर्ष 2024-2025 के अनुसार विद्या देवी दर्ज है प्रार्थिया विद्या देवी की बजाए विद्या देवी उपनाम रक्षा देवी, वासी महाल वुसल, मौजा टीहरा, जिला ऊना (हि0प्र0) करवाना चाहती है।

अतः सर्वसाधारण को इस इशतहार द्वारा सूचित किया जाता है कि यदि किसी व्यक्ति को राजस्व अभिलेख वुसल, मौजा टीहरा, उप-तहसील बीहडूकलां, जिला ऊना (हि0प्र0) में इस नाम दुरुस्ती बारे कोई आपत्ति/एतराज हो तो वह निर्धारित तिथि पेशी दिनांक 16-06-2026 या इससे पूर्व असालतन या वकालतन अदालत हजा में हाजिर आकर अपना एतराज प्रस्तुत कर सकता है। एतराज न प्राप्त होने की सूरत में हस्व जावता कार्यवाही अमल में लाई जाकर मुकद्दमा का निर्णय कर दिया जाएगा।

आज दिनांक 11-05-2026 को मेरे हस्ताक्षर व मोहर अदालत द्वारा जारी किया गया।

मोहर।

हस्ताक्षरित/—

नायब तहसीलदार सहायक समाहर्ता (द्वितीय वर्ग),
उप-तहसील बीहडूकलां, जिला ऊना (हि0प्र0)।

In the Court of Executive Magistrate, Tehsil Ghanari, District Una, Himachal Pradesh

In the matter of :

Vishal Singh s/o Sh. Kamal Singh, r/o Village Deoli Minhasan, Tehsil Ghanari, Distt. Una
(H.P.) ..Applicant.

Versus

General Public

..Respondent.

*Subject. — Application for add surname from Vishal to Vishal Singh to be Published in the
Himachal Pradesh Raj Patra (e-Gazette).*

Vishal Singh s/o Sh. Kamal Singh, r/o Village Deoli Minhasan, Tehsil Ghanari, Distt. Una
(H.P.) has filed an application in the court with his signature to add a surname of his Sh. Vishal that

the name of applicant is Vishal Singh which is also not recorded in 10th Marksheet, 12th Marksheet, Aadhar Card, Pan Card, Voter Card, Himachali Bonafide, Bank Passbook, Passport, Driving Licence and also other official indentity documents and records etc.. That the applicant have published his name with surname in the two newspaper in hindi version from the dainik savera time on dated 22-05-2026 and English version from the savera time newspaper on 22-05-2026. Now the applicants wants that his surname Vishal Singh should be published in the Himachal Gazette.

Therefore, through this proclamation the General Public is here by informed that any person having any objection for add surname of his my documents and records etc. mentioned above, if any person have any objection of the above said adding a surname after his name, than he can file his petition in the court of undersigned within 30 days from the date of Publication of this notice in official Gazette. No objection will be entertained after prescribed time limit & application will be decided accordingly.

Given under my hand and seal of the court on this date 4th Month of June, 2026.

Seal.

Sd/-

*Executive Magistrate,
Tehsil Ghanari, District Una,
Himachal Pradesh.*

CHANGE OF NAME

I, Sunmati Singh w/o Karan Singh, r/o Vill. Rantari, P.O. Seema, Tehsil Rohru, Distt. Shimla (H.P.) declare that I have changed my name from Sun Mati (Old Name) to Sunmati Singh (New Name). All concerned please may note.

SUNMATI SINGH
w/o Karan Singh,
r/o Vill. Rantari, P.O. Seema,
Tehsil Rohru, Distt. Shimla (H.P.).

CHANGE OF NAME

I, Hemavati d/o Mahender Singh, r/o Village Jhalwari, P.O. Thana, Sub-Tehsil Jangla, Distt. Shimla (H.P.) declare that my name is wrongly mentioned as Hema Vati in my Aadhar Card No. 8701 7814 7660, Therefore, it should be changed to Hemavati in my Aadhar Card. Note the relevant information.

HEMAVATI
d/o Mahender Singh,
r/o Village Jhalwari, P.O. Thana,
Sub-Tehsil Jangla, Distt. Shimla (H.P.).

CORRECTION OF NAME

I, Krishna Devi (48) w/o Karmu, r/o Village Chamukha, Post Office Sehli, Tehsil Sunder Nagar, Distt. Mandi (H.P.)-175 018 declare that in the Aadhar Card No. 5250 7655 5232, my name was wrongly entered as Karmu. My actual and correct name is Krishna Devi. All concerned please note.

KRISHNA DEVI

w/o Karmu,

r/o Village Chamukha, Post Office Sehli,

Tehsil Sunder Nagar, Distt. Mandi (H.P.)-175 018.

CHANGE OF NAME

I, Gyanu s/o Late Sh. Ramku, r/o Village Diswani, P.O. Kaloti, Tehsil Chirgaon, Distt. Shimla (H.P.) declare that I have changed my name from Giyan Chand (Old Name) to Gyanu (New Name). Note the relevant information.

GYANU

s/o Late Sh. Ramku,

r/o Village Diswani, P.O. Kaloti,

Tehsil Chirgaon, Distt. Shimla (H.P.).

CORRECTION OF NAME

I, Paramjeet w/o Sh. Rajkumar, Village Gharat, P.O. Baonda, Tehsil Rampur, District Shimla (H.P.) declare that my name is wrongly mentioned as Pammi in my Aadhar Card. Therefore, it should be changed to Paramjeet in my Aadhar Card. All concerned please may note.

PARAMJEET

w/o Sh. Rajkumar,

Village Gharat, P.O. Baonda,

Tehsil Rampur, District Shimla (H.P.).

CHANGE OF NAME

I, Poonam w/o Dev Raj Rai, Village & P.O. Naggar, Tehsil & District Kullu (H.P.) declare that I have changed my son's name from Madden Rai to Madeen Rai in Aadhar No. 3926 2307 9086.

POONAM

w/o Dev Raj Rai,

Village & P.O. Naggar,

Tehsil & District Kullu (H.P.).

CHANGE OF NAME

I, Yog Kumar s/o Pandav Ram, r/o Village Kua Kadouta, P.O. Greema, Tehsil Bharmour, Distt. Chamba (H.P.) declare that I want to change my minor son's name from Payush to Piyush in Aadhar Card No. 6183 9237 9933.

YOG KUMAR
s/o Pandav Ram,
r/o Village Kua Kadouta, P.O. Greema,
Tehsil Bharmour, Distt. Chamba (H.P.).

CORRECTION OF NAME

I, Tejveer Singh s/o Sh. Albel Singh, r/o Village Bambi Banot, P.O. Birla, Tehsil Dadahu, Sirmaur (H.P.)-173 022 declare that my correct and actual name as per my documents is Tejveer Singh. However, my name is incorrectly shown as Tej Bir in my Aadhar Card No. 6800 2646 7393, this is wrong and should be corrected as Tejveer Singh in my Aadhar Card. All concerned please may note.

TEJVEER SINGH
s/o Sh. Albel Singh,
r/o Village Bambi Banot, P.O. Birla,
Tehsil Dadahu, Sirmaur (H.P.)-173 022.

CORRECTION OF NAME

I, Reeta w/o Krishan Chand, Village Mayawan, P.O. Shalaghat, Tehsil Arki, Distt. Solan (H.P.) declare that in my Aadhar Card my name is wrongly entered as Reetu Devi correct it with my Actual and correct name as per educational and all other documents as Reeta in place of Reetu Devi. Note all concerned.

REETA
w/o Krishan Chand,
Village Mayawan, P.O. Shalaghat,
Tehsil Arki, Distt. Solan (H.P.).

CHANGE OF NAME

I, Nisha Devi d/o Sh. Prakash Chand, r/o Vill. Masyani, P.O. Dhalwan, Tehsil Baldwara, Distt. Mandi (H.P.)-175 004 declare that I have changed my name from Nisha Devi to Manisha Thakur. That in future my name may be known /read as Manisha Thakur instead of Nisha Devi. All concerned note.

NISHA DEVI
d/o Sh. Prakash Chand,
r/o Vill. Masyani, P.O. Dhalwan,
Tehsil Baldwara, Distt. Mandi (H.P.)-175 004.

CORRECTION OF NAME

I, Dharmender s/o Sh. Sargyan, r/o Vill. Kurla Khark, P.O. Bharog Baneri, Tehsil Dadahu, Distt. Sirmaur (H.P.) declare that in Aadhar Card, my name is wrongly written as Mehndher Singh, which is required to be corrected as Dharmender. Please note.

DHARMENDER
s/o Sh. Sargyan,
r/o Vill. Kurla Khark, P.O. Bharog Baneri,
Tehsil Dadahu, Distt. Sirmaur (H.P.).

CHANGE OF NAME

I, Kanta (New Name) w/o Sh. Pratap Singh Shandil, r/o Vill. Pagog, P.O. A.G. Office, Shimla, Tehsil & Distt. Shimla (H.P.) declare that I have changed my name from Sheela (Previous Name) to Kanta (New Name). All concerned please may note.

KANTA
w/o Sh. Pratap Singh Shandil,
r/o Vill. Pagog, P.O. A.G. Office, Shimla,
Tehsil & Distt. Shimla (H.P.).

CHANGE OF NAME

I, Dil Kumari (New Name) w/o Sh. Ramesh Oli, Vill. Kalem Chalanair (115), Shimla (H.P.)-171 202 declare that I have changed my name from Dev Kumari (Old Name) to Dil Kumari (New Name) for all future purposes. All concerned please note.

DIL KUMARI
w/o Sh. Ramesh Oli,
Vill. Kalem Chalanair (115),
Shimla (H.P.)-171 202.

CORRECTION OF NAME

I, Shyam Bhavi w/o Sh. Roshan Lal, r/o Vill. Khokhra, P.O. Khera, Tehsil Nalagarh, Distt. Solan (H.P.) declare that my name in all government documents is Shyam Bhavi, but it has been incorrectly recorded as Shyama Sharma in my Aadhar Card No. 6584 7729 3843. The same may be corrected to Shyam Bhavi. Concerned authorities may note.

SHYAM BHAVI
w/o Sh. Roshan Lal,
r/o Vill. Khokhra, P.O. Khera,
Tehsil Nalagarh, Distt. Solan (H.P.).

CORRECTION OF NAME

I, Sushma Sharma w/o Sh. Rohit Bhardwaj, r/o Vill. Kahan, P.O. Banah Ki Ser, Tehsil Pachhad, Distt. Sirmaur (H.P.) do hereby declare that in my son's Aadhar Card No. 3209 1231 5273, his name is wrongly recorded as Baby Sushma. His actual and correct name is Shivansh Sharma. In future, he should be known and addressed as Shivansh Sharma for all purposes. Please all concerned note it.

SUSHMA SHARMA
w/o Sh. Rohit Bhardwaj,
r/o Vill. Kahan, P.O. Banah Ki Ser,
Tehsil Pachhad, Distt. Sirmaur (H.P.).

CORRECTION OF NAME

I, Atul Sharma s/o Sh. Diwan Chand Sharma, Vill. Pathiar, Tehsil Nagrota Bagwan, Distt. Kangra (H.P.) declare that my son's and my wife's names are listed as Shourya and Sugandhi in my son's educational certificates. However, my son's birth certificate lists Sugandhi Sharma and Shourya Sharma. The birth certificate should be considered correct and this should be corrected.

ATUL SHARMA
s/o Sh. Diwan Chand Sharma,
Vill. Pathiar, Tehsil Nagrota Bagwan,
Distt. Kangra (H.P.).

CORRECTION OF NAME

I, Judhiya Devi w/o Sh. Kishori Lal, r/o Vill. Ghatta, P.O. Dhamera, Teh. & Distt. Kangra (H.P.) declare that to correct my name from Ajudhya Devi to Judhiya Devi in my Aadhar Card. Concerned note.

JUDHIYA DEVI
w/o Sh. Kishori Lal,
r/o Vill. Ghatta, P.O. Dhamera,
Teh. & Distt. Kangra (H.P.).

CORRECTION OF NAME

I, No. JC-518107A Rank Ex. Sub. Name Rajesh Kumar of the Dogra Regt., r/o Vill. Barsandh, P.O. Gehrwin, Teh. Jhandutta, Distt. Bilaspur (H.P.) declare that Ritu Chandel is my real daughter and the name of my daughter has erroneously been entered in my service record/documents as Issue Chandel (Wrong). Correct name is Ritu Chandel as mentioned in her Aadhar Card.

RAJESH KUMAR
r/o Vill. Barsandh, P.O. Gehrwin,
Teh. Jhandutta, Distt. Bilaspur (H.P.).

CORRECTION OF NAME

I, Rakesh s/o Sh. Banu Lal, Tehsil Theog, Janahan (75), Shimla, Deothibalson (H.P.)-171 220 do hereby declare that my daughter's name is wrongly recorded in Aadhar Card as Heena (Old Name) the correct name of my daughter's is Heenu (New Name) all future purposes. All concerned please may note.

RAKESH
s/o Sh. Banu Lal,
Tehsil Theog, Janahan (75),
Shimla, Deothibalson (H.P.)-171 220.

CHANGE OF NAME

I, Kusumi d/o Sh. Kanshi Ram, c/o Subhash Chauhan, V.P.O. Bholal (123/1), P.O. Bholad, Distt. Shimla (H.P.) declare that I have changed my name from Kusumi to Kasami. Please note all concerned for further.

KUSUMI
d/o Sh. Kanshi Ram,
c/o Subhash Chauhan, V.P.O. Bholal (123/1),
P.O. Bholad, Distt. Shimla (H.P.).

CHANGE OF NAME

I, Babli Khan s/o Sh. Kalu Khan, r/o Ward No. 1, Near Sheetla Mata Temple, Tehsil Nalagarh, District Solan (H.P.) hereby state that my dahghter's correct name is Tamanna as recorded in her birth certificate, whereas it was erroneously written as 'Tammna' in her Aadhar Card. now I wish to have her name corrected to 'Tamanna' in her Aadhar Card. Please take note of this.

BABLI KHAN
s/o Sh. Kalu Khan,
r/o Ward No. 1,
Near Sheetla Mata Temple,
Tehsil Nalagarh, District Solan (H.P.).

CHANGE OF NAME

I, Sandeep age about 22 s/o Late Sh. Sukh Ram, r/o Tehsil Chopal, Guma (186), District Shimla, Himachal Pradesh-171 210 do hereby declare that I am the legal guardian of my minor brother as both my father and mother have expired. I futher declare that my minor brother's name is wrongly recorded in his Aadhar Card as "Galu", whereas, his correct name is "Golu". All concerned authorities are requested to take note of this correction and make the necessary changes in the official records.

SANDEEP
s/o LateSh. Sukh Ram,
r/o Tehsil Chopal, Guma (186),
District Shimla, Himachal Pradesh-171 210.

CHANGE OF NAME

I, Saurav Bhardwaj (new name) s/o Sh. Jawahar Singh, r/o Ward No. 4, Village Tyawal, P.O. Jeori, Tehsil Rampur, Tyawal (53) Jeori, Shimla (H.P.)-172 101 declare that I have changed my name from Aksh Sarswati (previous name) to Saurav Bhardwaj (new name). All concerned please may note.

SAURAV BHARDWAJ
*s/o Sh. Jawahar Singh,
r/o Ward No. 4, Village Tyawal, P.O. Jeori,
Tehsil Rampur, Tyawal (53) Jeori, Shimla (H.P.)-172 101.*

CHANGE OF NAME

I, Tika Ram s/o Sh. Rakhalu, r/o Village Mashrah, Tehsil Chopal Dhar (165), Shimla (H.P.) declare that I have changed my minor daughter's name from Preeyka (old name) to Priyanka (new name). All concerned please may note.

TIKA RAM
*s/o Sh. Rakhalu,
r/o Village Mashrah,
Tehsil Chopal Dhar (165), Shimla (H.P.).*

CHANGE OF NAME

I, Tika Ram s/o Sh. Rakhalu, r/o Village Mashrah, Tehsil Chopal Dhar (165), Shimla (H.P.) declare that I have changed my minor son's name from Mohet (old name) to Mohit (new name). All concerned please may note.

TIKA RAM
*s/o Sh. Rakhalu,
r/o Village Mashrah,
Tehsil Chopal Dhar (165), Shimla (H.P.).*

CHANGE OF NAME

I, Rito Devi (28) d/o Sh. Naresh, Village Kudolu, P.O. Jhajja Kothi, Tehsil Churah, Distt. Chamba (H.P.) declare that my name Reeta Devi is wrongly entered in my Aadhar No. 7828 9553 1481 correct name is Rito Devi. Please note.

RITO DEVI
*d/o Sh. Naresh,
Village Kudolu, P.O. Jhajja Kothi,
Tehsil Churah, Distt. Chamba (H.P.).*

CHANGE OF NAME

I, Vidya Devi w/o Sh. Pyar Chand, r/o Ward No. 2, Village Patera, P.O. Didwin, Tehsil Hamirpur, District Hamirpur (H.P.) declare that I have changed my name from Vidaya Devi to Vidya Devi. I shall be known as Vidya Devi for all purposes in future. All concerned please note.

VIDYA DEVI
w/o Sh. Pyar Chand,
r/o Ward No. 2, Village Patera,
P.O. Didwin, Tehsil Hamirpur,
District Hamirpur (H.P.).

CHANGE OF NAME

I, Raj Kumari aged (70) w/o Sh. Prasinda Ram, r/o Village Kural, P.O. Khundian, Tehsil Khundian, District Kangra (H.P.) declare as under that correct name of the applicant in her husband service records (Executive Engineer B&R) Division-Dehra Gopipur, Kangra and also same in family Register Nakal is Rajoo Devi and name of the applicant in her Aadhar Card is wrongly written as Raj Kumari Raj Kumari and Rajoo Devi is one and same lady. All concerned note it.

RAJ KUMARI
w/o Sh. Prasinda Ram,
r/o Village Kural, P.O. Khundian,
Tehsil Khundian, District Kangra (H.P.).